

**GOVERNMENT OF INDIA
COMMUNICATIONS
LOK SABHA**

UNSTARRED QUESTION NO:72
ANSWERED ON:24.07.2000
TELECOM DISPUTES SETTLEMENT APPELLATE TRIBUNAL
RASHID ALVI

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the details of the cases handled so far by the Telecom Disputes Settlement and Appellate Tribunal; and
- (b) the time by which all the remaining cases are likely to be resolved?

Answer

MINISTER OF STATE FOR COMMUNICATIONS (SHRI TAPAN SIKDAR)

(a) & (b) The Constitution of the Telecom Disputes Settlement and Appellate Tribunal (TDSAT) has been notified on 29-05-2000. As per Section 14B(1) of the TRAI Act (Amendment 2000), the Telecom Disputes Settlement and Appellate Tribunal is to consist of a Chairperson and not more than two Members to be appointed by notification by the Central Government. The appointment of (Retd.) Justice S.C. Sen as the Chairperson of the TDSAT has been notified on 29.05.2000. However, appointment of the Members of the TDSAT has not been notified as yet. The TDSAT has, therefore, not started functioning to settle the cases.